SA-515-2021-J

## IN THE HIGH COURT OF JUDICATURE AT BOMBAY BENCH AT AURANGABAD

## SECOND APPEAL NO. 515 OF 2021 WITH CIVIL APPLICATION NO. 12064 OF 2021

- 1. Rajesh
- 2. Dnyanoba
- 3. Godavaribai

...Appellants (Orig. Deff.)

Versus

1. Parwatibai \

...Respondent (Orig. Plaintiff)

2. Shivaji :

Added - Respondent (original Defendant)

Mr Prakashsing B. Patil, Advocate for Appellants Mr Shahaji B. Ghatol Patil, Advocate for Respondent No.1

CORAM: SHRIKANT D. KULKARNI, J.

RESERVED ON: 21.12.2021 PRONOUNCED ON: 07.04.2022

## JUDGMENT:

1. Heard finally at admission stage with consent of both the sides.



- 2. Unsuccessful original defendant Nos. 2 to 4 have preferred this second appeal against impugned Judgment and decree passed by the District Court in Regular Civil Appeal No. 149/2014 arising out of Judgment and decree passed in Regular Civil Suit No. 192/2009 by the learned 4<sup>th</sup> Jt. Civil Judge Junior Division, Parbhani.
- 3. It is necessary to have a glance on few facts in order to throw light on the dispute. The appellants have purchased the suit property from respondent No. 2/adopted son of Kausalyabai (original plaintiff No.1 since deceased) vide three registered sale deeds dated 02.06.1995. The adoptive mother (Kausalyabai) and sister Parwatibai had filed a suit on 17.08.2019 for declaration of ownership, recovery of possession with further declaration that sale deeds executed by defendant No.1 (adopted son) in favour of the appellants are not binding their shares.
- 4. During pendency of the suit, original plaintiff No. 1/ Kausalyabai died and suit was contested by plaintiff No.2/Parwatibai. The trial court was pleased to decree the suit partly as under:-
  - 01. Suit of the plaintiff is partly decreed as follows.
  - 02. Plaintiff No. 2 is declared as owner of suit property to the extent of her half share. Defendant No.1 is declared as owner of suit property to the extent of his remaining half share.
  - 03. Sale Deed bearing No. 1418/1995, 1419/1995, 1420/1995 all dated 02.06.1995 executed by defendant No.1 in favour of defendants No. 2 to 4 in respect of suit property Gut No. 95 ad measuring total area 8 Hector 95 Are situated at village



Pimpalgaon Tong, Tq. & Dist. Parbhani (more particular described in claim clause of plaint) is declared as null and void to the extent of half share of plaintiff No. 2 and not binding on the plaintiff No. 2 Parwatabai.

- 04. Plaintiff No. 2 is entitled to recover her half share in the suit property.
- 05. Writ of precept be send to District Collector, Parbhani for its compliance according to law.
- 06. Parties to bear their own costs.
- 07. Decree be drawn up accordingly.
- 5. Feeling aggrieved by the impugned Judgment and decree passed by the learned 4th Jt. Civil Judge Junior Division, Parbhani, original plaintiff No. 2/Parvatibai Bhimrao Bende has filed Regular Civil Appeal No. 149/2014. The said appeal came to be allowed as under :-
  - 1) The appeal is allowed with costs.
  - 2) The cross-objection filed by defendants/respondents is dismissed.
  - 3) The judgment and decree passed by 4<sup>th</sup> Jt. Civil Judge Junior Division, Parbhani in R.C.S. No. 192/2009, dt. 30/09/2014 is hereby set aside.
  - 4) The suit is decreed. The appellant is declared as owner of suit property and entitled for recovery of suit property from defendant Nos. 2 to 4. Defendant Nos. 2 to 4 shall evict within one year.
  - 5) Sale deeds bearing registration No. 1418/1995 to 1420/1995 dt.02/06/1995 Exh. 30 to Exh. 32 are illegal and not binding on the plaintiff.



- 6) R & P be send to trial Court.
- 7) Decree be drawn up accordingly.
- 6. The execution proceedings came to be filed at the hands of original plaintiff No. 2/Parvatibai in order to execute the Judgment and decree passed in Regular Civil Appeal No. 149/2014.
- 7. Feeling aggrieved by the impugned Judgment and decree passed in Regular Civil Appeal No. 149/2014, the appellants/original defendant Nos. 2 to 4 have preferred the second appeal by raising precise substantial questions of law.
- 8. Heard Mr Prakashsing B. Patil, learned counsel for the appellants and Mr Shahaji B. Ghatol Patil, learned counsel for respondent No.1/original plaintiff No.2.
- 9. It is revealed during the course of argument and while perusing the impugned Judgment and decree passed by the appellate court as well as the trial court that both the Courts below have committed an error in the eye of law while determining the shares. So far as the question of adoption of defendant No. 1/Shivaji S/o Wamanrao alleged adopted son of Sopanrao Tong is concerned, both the Courts below have accepted and held that defendant No.1 is adoptive son of late plaintiff No. 1/Kausalyabai. It is therefore, clear that both the Courts below have recorded the concurrent findings in respect of adoption of defendant No.1. There is no need to go through that aspect in view of concurrent findings recorded by the Courts below.

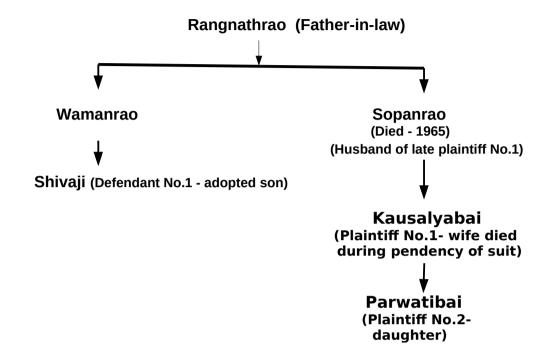


- 10. Following are the substantial questions of law framed in this second appeal after hearing learned counsel for both the sides.
- (i) Whether the principle of relation back is applicable to the present case in view of section 12 of the Hindu Adoptions and Maintenance Act, 1956?
- (ii) What would be the share of original plaintiff No.2-Parwatibai/daughter in the suit property?
- (iii) Whether the sale deeds executed by original defendant No.1/ Shivajirao Wamanrao adopted son of plaintiff No.1 are binding upon the original plaintiff No. 2 ? If yes, extent and share?
- (iv) Whether the Courts below if any committed an error in determining the share of the parties in view section 8 and 15 of the Hindu Succession Act, 1956?
- (v) Whether the intervention is necessary?
- 11. The claim in the original suit put forth by the plaintiffs was for declaration of ownership and recovery of possession of land bearing Gut No. 95 admeasuring 8 Hectares 59 R situated at village Pimpalgaon Tong.
- 12. Following 2.80R land has been purchased the appellants/defendant Nos. 2 to 4 by three different sale deeds from original defendant No.1/Shivaji.

Date of sale deeds	Name of defendant	Gut No.
02.06.1995	Rajesh S/o Panditrao Pawar, Deff. No. 2	.80 R
02.06.1995	Dnyanoba S/o Marotrao Pote, Deff. No. 3	1.20 R
02.06.1995	Godavaribai W/o. Dnyanoba Pote, Deff.No.4	80 R
	Total land	2.80 R



13. The following family tree of the plaintiffs is important to decide the lis.



- 14. Mr Prakashsing B. Patil, learned counsel for the appellants vehemently argued that though defendant No.1/ Shivaji was adopted in the year 1973, for all the purposes, he shall be deemed to be a child of his adoptive parents. He submitted that all the ties of the child in the natural family will stand terminated from the date of adoption, except the ties of blood for the purpose of marriage. He further submitted that all the ties of child would come into existence in the adoptive family from the date of adoption. The adopted child is deemed to be the child of adopter for all the purposes and his position for all intents and purposes is that of a natural born son. He has the same right, privilege and same obligation in the adoptive family.
- 15. Mr Prakashsing Patil, learned counsel for the appellants has placed his reliance in case of *Hiralal Vs. Board of Revenue reported in*



AIR(RAJ)-2001-2001-0-318. By placing reliance on the said decision, Mr Prakashsing Patil, learned counsel for the appellants submitted that the moment, the widow of a co-parcener adopts a son, the adopted son becomes a co-parcener with surviving co-parceners of the adoptive father and consequently, the same interest which his adoptive father would have in the property had he been living. The child adopted by the widow of the co-parcener became the child of deceased co-parcener from the date of death of the co-parcener. He therefore, vehemently submitted that adopted son gets equal share like her adopted mother.

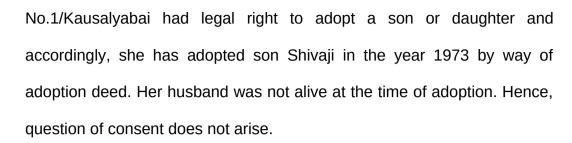
16. Per contra, Mr Shahaji B. Ghatol Patil, learned counsel for respondent No.1/original plaintiff submitted that even if for the sake of argument accepted that Shivaji/original defendant is adopted son of Kausalyabai/original plaintiff No.1. He may not get equal share. He submitted that husband of plaintiff No.1 (Kausalyabai) namely, Sopanrao died in the year 1965 left behind plaintiff No.1 as widow and plaintiff No. 2 as daughter. Both of them got one half share each in the suit property left behind by Sopanrao. He submitted that Shivaji was allegedly adopted by Kausalyabai in the year 1973. He submitted that the succession opens in the year 1965 soon after death of Sopanrao who happened to be the father of plaintiff No.2 and husband of plaintiff No.1. The adopted son does not get any share even after his so-called adoption in the year 1973. At the most, he may get share after death of Kausalyabai/original plaintiff No.1 in her one half share. In that case, Parwatibai being daughter and Shivaji being adopted son would get equal share in the share of Kausalyabai. He submitted that theory of relation back is not applicable to this case since



so-called adoption has taken place in the year 1973.

- 17. Mr Shahaji B. Ghatol Patil, learned counsel for the original plaintiff submitted that, the sale deeds executed by Shivaji (adopted son) are not binding on the plaintiff and submitted that those sale deeds need to be declared not binding on plaintiff.
- 18. I have considered the submissions of learned counsel for both the sides. I have also carefully gone through the Judgment and decree passed by the trial court in Regular Civil Suit No.192/2009 and the Judgment and decree passed by the First Appellate Court/District Court in Regular Civil Appeal No. 149/2014.
- 19. It is undisputed position that the husband of original plaintiff No.1/Sopanrao died in the year 1965 leaving behind Kausalyabai as a widow/plaintiff No.1 and Parwatibai being a daughter (plaintiff No.2). As per the findings recorded by both the Courts below, Shivaji was adopted by original plaintiff No.1 in the year 1973 after the Hindu Adoptions and Maintenance Act, 1956 came into force. In that background, I have to see the provisions of the said Act.
- 20. Section 8 of the said Act provides that a female Hindu, who is of sound mind and is not a minor, has the capacity to take a son or daughter in adoption. If she has a husband living, the consent of her husband is necessary for such adoption.
- 21. Having regard to section 8 of the said Act, plaintiff

COURT OF JUDICATURE TA



- 22. The question comes about effect of adoption. Section 12 of the Hindu Adoptions and Maintenance Act, 1956 provides for the effect of adoption, which reads thus:
  - **12.** Effects of adoption An adopted child shall be deemed to be the child of his or her adoptive father or mother for all purposes with effect from the date of the adoption and from such date all ties of the child in the family of his or her birth shall be deemed to be severed and replaced by those created by the adoption in the adoptive family:

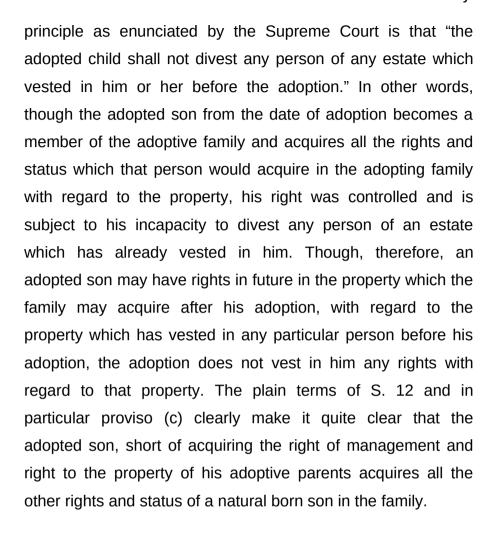
Provided that -

- (a) the child cannot marry any person whom he or she could not have married if he or she had continued in the family of his or her birth;
- (b) any property which vested in the adopted child before the adoption shall continue to vest in such person subject to the obligations, if any, attaching to the ownership of such property, including the obligation to maintain relatives in the family of his or her birth;
- (c) the adopted child shall not divest any person of any estate which vested in him or her before the adoption.
- 23. It specifies that an adopted child will sever all ties with the family of his or her birth on and from the date of adoption. The second proviso of Section 12 of the Hindu Adoptions and Maintenance Act, 1956

stipulates that any property which has vested in the adopted child before the adoption shall continue to vest with him subject to the obligations, if any. The second proviso allows the property vested in the adopted child before the adoption to continue to vest in the adopted child subject to the obligations, if any, attaching to the ownership of the property including the obligation to maintain relatives in the family on his or her birth.

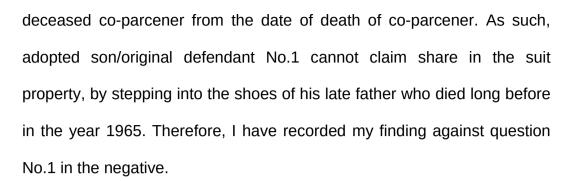
- 24. The question is whether principle of relation back is applicable to the present case in view of section 12 of the Hindu Adoptions and Maintenance Act, 1956.
- 25. Mr Prakashsing Patil, learned counsel for the appellants has placed reliance on the citation in case of *Hiralal Vs. Board of Revenue* (supra). There is decision of this Court on the subject and the said issue is covered by the decision in case *of Banabai and others Vs. Wasudeo*, reported in *AIR 1979 Bom. 881 (At Nagpur)*. When there is direct Judgment of this Court, it needs to be followed in the said decision. In para No. 18, it is held as under:-
  - 18. Thus it would be seen that the adoption takes effect only from the date of adoption and not prior to the adoption. Under the former law the adoption had the effect of relating the adoption back to the date of death of the father. The adopted son was deemed to be in existence at the time when the father died. That fiction of relation back as a result of the adoption has been done away with by S. 12. Further the provisions also limit the rights of the provisions also limit the rights of the adopted son in the new family and proviso (c) which is material and which deals with the rights in the property as well the right of management to which Mr Kherdekar wants me to extend the

OF JUDICATURE A



In case of *Banabai* (supra), the principle of relation back as a result of the adoption has been done away with by section 12 of the Hindu Adoptions and Maintenance Act, 1956. Under the old Hindu law the adoption had the effect of relating the adoption back to the date of death of the father. The adopted son was deemed to be in existence at the time when the father died. That fiction of relation back as a result of adoption is no more available in view of Section 12 of said Act. Having regard to this legal position, I am unable to accept the argument advanced by Mr Pakashsing Patil, learned counsel for the appellants. After coming into force of Hindu Adoptions and Maintenance Act, 1956, the child adopted by the widow of the co-parcener, does not get the status of the child of

Sollet OF JUDICATURE AT



- 27. It is an admitted position that the husband of original plaintiff No.1/Kausalyabai died in the year 1965 which is much before the adoption of son Shivaji. Original plaintiff No.1/Kausalyabai has adopted Shivaji vide adoption deed dated 24.03.1973 as per the findings recorded by both the Courts below. Therefore, it is clear that adopted son Shivaji was not in picture when the husband of original plaintiff No.1 Kausalyabai died in the year 1965. The Husband of plaintiff No.1 Sopanrao died intestate in the year 1965. The succession opens for the first time in the year 1965. According to Section 8 of the Hindu Succession Act, 1956, plaintiff No.1 being widow and plaintiff No.2 being daughter would get one half share each in the suit property left behind by Sopanrao.
- 28. As discussed herein before, husband of plaintiff No.1 and father of plaintiff No.2, namely, Sopanrao died in the year 1965. The succession opens soon after death of Sopanrao in the year 1965. Plaintiff No.1/Kausalyabai (widow) and plaintiff No. 2 Parwatibai (daughter) got one half share in the property left behind by Sopanrao. Shivaji has been taken in adoption though disputed on 24.03.1973. Plaintiff No.1/Kausalyabai died during pendency of the suit in the year 2013. After death of original plaintiff No.1/Kausalyabai, her ½ share would devolve upon her daughter

COURT OF JUDICATURE 1.

Parwatibai and adopted son Shivaji. In view of section 15 of the Hindu Succession Act, 1956. Having considered this legal position, plaintiff No. 2/daughter Parwatibai would get her share of ½ from the share of her mother which comes to ¼ and total share ¾ (½ + ¼ ) whereas adopted son Shivaji would get ¼ share in the property.

- 29. It is evident from the record that adopted son Shivaji has sold in all 2 hectare and 80 R land out of Gut No. 95 by 3 different sale deeds as shown in the chart para No. 13.
- 30. The original plaintiff No.1/Kausalyabai died in the year 2013. After demise of original plaintiff No.1/Kausalyabai, her share would devolve between her daughter Parwatibai/original plaintiff No. 2 and adopted son Shivaji/original defendant No.1. The adopted son Shivaji has sold the above said suit property in the year 1995 when he has no title and legal interest in the suit property. Plaintiff No.1 was alive in the year 1995 when adopted son has sold in all 2 hectare and 80 R piece of land out of Gut No. 95. At the most, the adopted son Shivaji can be said to have acquired the legal right after demise of her adopted mother/Kausalyabai in the year 2013.
- 31. Having regard to the above legal position and in view of section 8 and section 14 and 15 of the Hindu Succession Act, 1956, the sale deeds executed by original defendant No.1 Shivaji (adopted son) are certainly not binding upon original plaintiff No. 2. In view of passage of time and after death of Kausalyabai, adopted son Shivaji has acquired the legal right in the year 2013, during the pendency of the suit.

E SUPE OX SOLATURE AT

- 32. In view of the above discussion, original plaintiff No.2/Parwatibai would get ¾ share in the suit property and adopted son Shivaji would get ¼ share in the suit property. The sale deeds executed by Shivaji (adopted son) in favour of the appellants are certainly not binding on original plaintiff No. 2 to the extent of her ¾ share. The sale deeds would be binding upon adopted son Shivaji to the extent of his ¼ share.
- 33. Having regard to the above reasons and discussion, it is very much clear that both the Courts below have committed an error in determining the shares of the parties in view of section 15 of the Hindu Succession Act. As such, intervention in the decree passed by the First Appellate Court and trial court is required so as to correct the shares of the parties. Therefore, I have recorded my findings against substantial questions of law accordingly.
- 34. In the result, following order is passed.

## **ORDER**

- (A) The second appeal stands disposed of by modifying the decree passed by both the Courts below as under :-
- (i) The suit is partly decreed.
- (ii) Plaintiff No.2/Parwatibai is hereby declared as an owner of the suit property to the extent of her ¾ share whereas defendant No.1/Shivaji is declared as an owner of the suit property to the extent of his ¼ share.
- (iii) The sale deeds bearing No. 1418/1995, 1419/1995,



1420/1995 all dated 02.06.1995 in respect of the suit ` property Gut No.95 executed by original defendant No.1 Shivaji are hereby declared null and void to the extent of 34 share of plaintiff No.2/Parwatibai and not binding on her.

- (iv) The sale deeds referred above executed by the defendant No.1/Shivaji in favour of appellants/ original defendant No. 2 to 4 in respect of suit property shall be binding to the extent of his ¼ share.
- (v) Plaintiff No.2/Parwatibai shall be entitled to recover possession of her ¾ share out of suit property.
- (vi) The decree be prepared accordingly in above terms.
- (vii) No order as to costs.
- (viii) The second appeal is disposed of accordingly.
- In view of disposal of second appeal, civil application also (ix) stands disposed of.

[ SHRIKANT D. KULKARNI, J. ]

mta